

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)  
ACT, 1999

No. 30 of 1999

[16th November, 1999.]

An Act further to amend the Representation of the People Act, 1951.

BE it enacted by Parliament in the Fiftieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Representation of the People (Amendment) Act, 1999. Short title and commencement.  
(2) It shall be deemed to have come into force on the 21st day of July, 1999.
2. In the Representation of the People Act, 1951 (hereinafter referred to as the principal Act), in section 60, after clause (b), the following clause shall be inserted, namely:— Amendment of section 60 of Act 43 of 1951.  
“(c) any person belonging to a class of persons notified by the Election Commission in consultation with the Government to give his vote by postal ballot, and not in any other manner, at an election in a constituency where a poll is taken subject to the fulfilment of such requirements as may be specified in those rules”.
3. (1) The Representation of the People (Amendment) Ordinance, 1999 is hereby repealed. Repeal and saving.  
(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act.

Ord.  
8 of 1999.